GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:2294
ANSWERED ON:12.08.2011
BANNED DRUGS
Guddu Shri Premchandra;Kumar Shri Kaushalendra;Panda Shri Baijayant;Pradhan Shri Nityananda

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government proposes to ban certain anti-depression/anxiety drugs including Deanxit which is banned in certain countries for its harmful side effects;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the details of the durgs banned by the Government during the last three years and the current year so far;
- (d) whether the Government has taken note of the instances of prescription of these banned drugs by physicians in the country; and
- (e) if so, the details thereof alongwith the action taken thereon?

Answer

THE MINISTER OF HEALTH & FAMILY WELFARE (SHRI GHULAM NABI AZAD)

- (a) & (b): There is no proposal at present with the Government to ban anti- depression/anxiety drugs including Deanxit (FDC of Flupenthixol + Melitracen) in the Country. The drug 'Deanxit' is stated to be marketed in several European countries like Austria, Belgium, Italy, Bulgaria, Netherlands, Switzerland etc. The safety issue related to FDC of Flupenthixol + Melitracen was examined by an expert committee set up by the Drug Technical Advisory Board (DTAB) alongwith the subject experts and based on their recommendation the manufacturer has been asked to conduct clinical trial to establish the safety of the drugs.
- (c): A Statement containing the list of drugs banned by the Government of India during the last three years and the current year is annexed. However, the Gazette Notification GSR 82(E) dt.10.02.11 prohibiting the manufacture and marketing of the formulations of drugs viz. Nimesulide for pediatric use, Phenylpropanolamine, Cisapride, Human Placental Extract, Sibutramine and R-Sibutramine has been challenged by the manufacturers in the Hon'ble High Court of Madras and the Hon'ble Court has granted interim stay of the said notification. Further, the said notification is respect of the drug "Human Placement Extract" manufactured by the firm M/s. Albert David Ltd. was challenged by the manufacturer in the Hon'ble High Court of Delhi in Writ Petion (Civil) no. 1054/2011. In pursuance of the order of the Hon'ble Court dated 6.4.2011, the Government amended the said notification in respect of the said drug by notification GSR 418 (E) dated 30.05.2011.
- (d) & (e): The Government is not aware of instances of prescription of banned drugs by Physicians in the country. These drugs would otherwise not be available with the Chemist as their manufacture and sale is an offence under the Drugs and Cosmetics Act.